

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
Order reserved on: 02.12.2014

**ORIGINAL APPLICATION NO. 060/00180 of 2014
Chandigarh, this the 4th day of December, 2014**

...
**CORAM: HON'BLE MS. RAJWANT SANDHU, MEMBER (A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J)**
...

Fateh Singh son of Shri Amar Singh, Senior Lab Technician, Govt. Medical College and Hospital, Sector 32, Resident of 1510, Sector 32-C, Chandigarh.

...APPLICANT

BY ADVOCATE: SHRI SOURABH GOEL

VERSUS

1. Union of India through its Secretary, Ministry of Health and Family Welfare, New Delhi.
2. Chandigarh Administration, Department of Medical Education and Research, Mini Secretariat, Sector 9, Chandigarh through its Secretary.
3. Government Medical College & Hospital, Sector 32, Chandigarh through its Director Principal.
4. Director Principal, Government Medical College and Hospital, Sector 32, Chandigarh.
5. Registrar (Academics), Government Medical College & Hospital, Sector 32, Chandigarh.

...RESPONDENTS

BY ADVOCATE: SHRI ASEEM RAI



ORDER**HON'BLE DR. BRAHM A. AGRAWAL, MEMBER(J):-**

The applicant, a Senior Lab Technician in the respondent no. 3, pursued during 2008-11, as a departmental candidate, the three-year degree course of B.Sc. (Medical Lab Technology). The applicant applied for and was granted leave. Later on, the applicant represented that it was discriminatory to him that he had to be on leave to pursue the course, while certain other departmental candidates in 2011 had the privilege to pursue similar course without being on leave. His last representation is dated 20.09.2012 at Annexure A-15. The applicant seems to enjoy empathy of the respondents nos. 3 to 5, but is visited with apathy of the respondent no. 2.

2. In the above backdrop, the applicant through the instant O.A. prays that the respondent no. 2 be directed to consider the case of the applicant, as recommended by the respondent no. 3, and that Annexures A-14 and A-19, being communications of the respondent no. 2 treating the same very casually, be quashed.

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3. On a thoughtful consideration of the matter, we are of the view that Annexures A-14 and A-19 vis-a-vis the applicant deserve to be set aside, the same being cryptic and unreasoned, and we hereby do so. The respondent no. 2 is directed to conscientiously consider the applicant's representation at Annexure A-15, parawise comments whereon have been sought by the respondent no. 2 and furnished by the respondent no. 4 (vide Annexure A-18), and pass a speaking order thereon. The needful shall be done within two months from the date of receipt of a copy of this Order.

4. The O.A. is disposed of accordingly. No order as to costs.

(DR. BRAHM A. AGRAWAL)
MEMBER(J)

(RAJWANT SANDHU)
MEMBER(A)

Dated: 04.12.2014

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